

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1858
(TO BE ANSWERED ON 07.03.2018)

CBI CASES FROM CHEMICALS AND FERTILIZERS MINISTRY

1858. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number and the details of cases received by CBI from the Ministry of Chemicals & Fertilizers during the last one year for investigation; and
- (b) the expected time to complete investigation, case-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

- (a): Ministry of Chemical and Fertilizer has forwarded three complaints to CBI which are as under:-
- (i) complaint dated 15.09.2017 received from Global Wellness Foundation, New Delhi relating to IFFCO referred to CBI on 21.11.2017,
 - (ii) complaint dated 15.11.2017 received from Sh. Upendrasing V. Rathva, Gujarat relating to KRIBHCO referred to CBI on 12.02.2018 and
 - (iii) complaint dated NIL received from Sh. B.K. Patel, Gujarat, relating to KRIBHCO referred to CBI on 12.02.2018.

In addition CBI has registered two more cases during the year 2017 and 2018 (upto 31.1.2018) as follows:-

- (i) RC.16(A)/2017 16.12.2017 U/s. 120-B, 420 IPC and Sec. 13(2) r/w. 13(1)(d) of P. C. Act, 1988 in the matter of Hindustan Antibiotics Limited (HAL), Pune.
 - (ii) RC 2(A)/2017 CBI/ACB/ Cochin, Dt.17.02.2017, U/s 13(2) r/w 13(1)(e) of PC Act, 1988 in the matter of FACT Limited, Udyogamandal, Ernakulam.
- (b): The investigation of cases referred to involves scrutiny of voluminous documents, obtaining opinion of forensic experts, questioning of witnesses/ suspects and legal scrutiny by experts etc. As such, no definite time frame can be indicated for completion of investigation.

Annexure-A

Sl. No.	Case No., Date of Regn. & Sections of Law.	Name of accused	Brief allegations
1	RC.16(A)/2017 16.12.2017 U/s. 120-B, 420 IPC and Sec. 13(2) r/w. 13(1)(d) of P. C. Act, 1988.	<ol style="list-style-type: none">1. The then Sr. Technician, Pilot Plant, Hindustan Antibiotics Limited (HAL), Pune.2. Then then Area Executive (Agro-Vet Division), Marketing Department, HAL, Pune.3. Proprietor of M/s. Omkar Krishi Seva Kendra, Village Chikurde, Tal. Valva, Dist. Sangli.4. Other unknown officers / officials of HAL and private persons.	It is alleged that the accused persons in connivance with, Prop. of M/s. Omkar Krishi Seva Kendra, Vill. - Chikurde, Taluka Valva, Dist. Sangli, and others unknown officers/officials of HAL and private persons, caused huge pecuniary loss to HAL by way of illegally selling spurious products in the market in the brand name of HAL and thereby cheating Govt. of India. They also caused huge damage to the reputation of HAL by way of selling sub-standard products in the market in the brand name of HAL.
2	RC 2(A)/2017 CBI/ACB/ Cochin Dt.17.02.2017 U/s 13(2) r/w 13(1)(e) of PC Act, 1988	The then DGM (Corporate Finance), FACT Ltd., Udyogamandal, Ernakulam	The accused, while working as public servant has amassed assets disproportionate to his known sources of income to the tune of Rs.40,04,704/- during the period from 01.04.2014 to 22.10.2016.